

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 293/MP/2015

Coram:

Shri Gireesh B. Pradhan, Chairperson

Shri A.K. Singhal, Member

Shri A.S. Bakshi, Member

Dr. M.K. Iyer, Member

Date of order: 9th of August, 2017

In the matter of

Petition under Section 79 (1) (c) of the Electricity Act, 2003 read with Regulations 18 and 32 of the Central Electricity Regulatory Commission (Grant of Connectivity, Long Term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009 for keeping in abeyance the long term open access of 775.5 MW granted to Jaypee Nigrie Super Thermal Power Plant.

And

In the matter of

Jaiprakash Power Ventures Limited
Sector-128, District Gautam Budh Nagar,
Noida - 201304

.....**Petitioner**

Versus

Power Grid Corporation of India Ltd.
B-9, Qutub Institutional Area,
Katwaria Sarai, New Delhi – 110016

..... **Respondent**

Corrigendum

At the end of Para 22 of the order dated 18.7.2017 in Petition No.293/MP/2015,
the following shall be added:

“In case, the request of the Petitioner for relinquishment of LTA capacity
is accepted by PGCIL, the relinquishment charges payable shall be

determined in accordance with the decision of the Commission in Petition No. 92/MP/2015.”

2. All other terms of order dated 18.7.2017 in Petition No.293/MP/2015 remains unaltered.

Sd/-
(Dr. M.K.Iyer)
Member

sd/-
(A.S.Bakshi)
Member

sd/-
(A.K. Singhal)
Member

sd/-
(Gireesh B. Pradhan)
Chairperson